

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 596 of 2020

In the matter of:

Ramjee Power Construction Ltd.Appellant

Vs.

M/s. Jharkhand Urja Sancharan Nigam Ltd.Respondent

Present:

**Appellant: Mr. Pandey Sangeet Rai and Mr. Pandey Neeraj Rai,
Advocates.**

Respondent: Mr. Akash Sharma, Advocate.

ORDER
(Through Virtual Mode)

22.07.2020: Mr. Pandey Neeraj Rai, learned counsel appearing on behalf of the Appellant submits that the findings in regard to the claim of the Appellant-‘Operational Creditor’ being barred by limitation is erroneous in-as-much-as the same has been recorded without taking into consideration the relevant facts and evidence in support of the claim being within the period of limitation.

Let notice be issued on the Respondent. Appellant to provide mobile Nos./*e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within two days.

List the appeal ‘for admission (after notice)’ on 24th August, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g